

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-98/ND/2018

In the matter of
Financial Pundits LLP
Vs.
VSR Infratech. (P) Ltd

..PETITIONER

... RESPONDENT

SECTION :
Under Section 9 of IBC Code, 2016

Order delivered on 31.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Vivek Kishore, Advocate


For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the petitioner is present. The Petitioner is directed to file the affidavit in relation to the receipt of notice of dispute, if any, from the Corporate Debtor. Further, the petitioner is also directed to file a Certificate of Registration with the ROC evidencing the registration of the petition/Operational Creditor.

Ld. Counsel for the petitioner is also directed to file an affidavit of service of the application upon the Corporate Debtor.

Post the matter on 19.2.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
31.1.2018